

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:1661  
ANSWERED ON:16.08.2013  
INCREASING QUOTA OF KEROSENE  
Rajendran Shri C.

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a) whether the State Government of Tamil Nadu has requested the Union Government to increase and maintain the quota of kerosene supplied under Public Distribution System to the level existed three years ago;
- (b) if so, the details thereof; and
- (c) the response of the Union Government thereon?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SMT. PANABAACA LAKSHMI)

(a) to (c) : A request dated 09.04.2013 of Chief Minister of Tamil Nadu was received in this Ministry through the Office of the Prime Minister for restoring allocation of PDS Kerosene at the level of April to June 2011. The State Government of Tamil Nadu was informed that PDS Kerosene quota for the year 2013-14 for various States/UTs, including Tamil Nadu was rationalized based on factors, such as increase in domestic LPG/PNG connection, non-lifting of PDS Kerosene quota and an upper limit of 36 litres on the per capita per annum PDS Kerosene allocation for non-LPG and non-PNG population.

The State Government of Tamil Nadu was also informed about the Government of India's order dated 21.8.2012 enabling thereby all States/Union Territories (UTs) to draw an allocation of one month's quota of PDS Kerosene at non-subsidized rates (inclusive excise/custom duty/taxes and excluding under recovery/fiscal subsidy) during each financial year for special needs such as natural calamities, religious functions, fisheries, various 'yatras', 'melas' etc.

The State Government of Tamil Nadu was also requested to review the scale/criteria adopted for distribution of PDS Kerosene to beneficiaries and initiate measures to weed out false/bogus/ghost ration cards through ground level verification to ensure that PDS Kerosene is distributed to only to eligible beneficiaries.